

GOVERNMENT OF MANIPUR  
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION  
Imphal, July 1, 2013

No.2/1/95-Leg/L(Pt): In exercise of the powers conferred by clause (h) of section 12 of the Legal Services Authorities Act, 1987(Act 39 of 1987) read with rule 16 of the Manipur State Legal Services Authority Rules, 1996, the upper limit of annual income of a citizen of India entitling him to legal services before a Court in the State of Manipur other than the Supreme Court of India shall be Rs.1,00,000/-(Rupees one lakh) with immediate effect.

2. This issues with the concurrence of Finance Department, Government of Manipur vide their U.O. No. 10/2013-14/FD(26-P/4) dated 28<sup>th</sup> June, 2013.

  
(Y. Rameshchandra Singh)  
Secretary (Law ),Govt. of Manipur.

Copy to:-

1. The Secretary to Chief Minister, Manipur.
2. The P.S. to Minister (Law & Legislative Affairs), Manipur.
3. The Chief Secretary, Govt. of Manipur.
4. The Addl. Chief Secretary (Finance), Government of Manipur.
5. The Member Secretary, National Legal Services Authority, 12/11 Jamnagar House, Shah Jahan Road, New Delhi-11.
6. The Registrar , High Court of Manipur, Imphal.
7. The Member Secretary, Manipur State Legal Services Authority, Imphal.
8. The Director, Printing & Stationery, Govt. of Manipur. He is requested for publication of the Notification in the Manipur gazette Extra-ordinary issue and send 10 (ten) copies of the publication to the Law Department.
- ✓ 9. The Website Manager, IT Department, Government of Manipur, for uploading the Notification in the Manipur Government website and in Law Deptt's webpage.
10. Guard File.